

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 487
TO BE ANSWERED ON 29/11/2024

MONTHLY PENSION UNDER PMKMY

487. SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether it is a fact that Government is providing pension to small and marginal farmers through Pradhan Mantri Kisan Maandhan Yojana (PMKMY) with the objective of providing them financial security in old age;
- (b) if so, the total amount of monthly pension that the farmers will receive under this scheme;
- (c) the eligibility criteria prescribed for farmers to get the benefits of this scheme;
- (d) whether any special provisions have been made for women farmers under this scheme; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE
(SHRI RAM NATH THAKUR)

(a) & (b): “Pradhan Mantri Kisan Maan Dhan Yojana (PMKMY)”, a central sector scheme, is a voluntary and contributory pension scheme for the entry age group of 18 to 40 years with a provision of minimum monthly assured pension of Rs. 3000/- on attaining the age of 60 years, subject to exclusion criteria. The Scheme aims to create a social security net for the small and marginal farmers during their old age. The amount of the monthly contribution ranges between Rs.55 to Rs.200 per month depending upon the age of entry of the farmers into the Scheme. Govt. of India also provides matching contribution in the pension account of the farmers.

(c): All Small and Marginal landholder farmers who own cultivable land upto 2 hectare as per land records of the concerned State/UT are eligible to register under the Scheme. The existing land-ownership system is being used for identification of beneficiaries’ subject to certain exclusion criteria.

(d) & (e): There is no special provision for women farmers under the Scheme. However, both husband and wife are eligible to register under the pension Scheme subject to other eligibility criteria. In addition, following provisions of family pensions are kept in the Scheme:

(i) If the subscriber dies during the receipt of pension, the spouse of the beneficiary shall be entitled to receive 50% of the pension received by the beneficiary as family pension.

(ii) If a beneficiary has given regular contribution and died to any cause (before age of 60 years), his/her spouse will be entitled to join and continue the scheme subsequently by payment of regular contribution or exit the scheme as per provisions of scheme.
